

**IN THE COURT OF MS. NIRJA BHATIA, SPECIAL JUDGE, PC ACT
(CBI)-03, ROUSE AVENUE DISTRICT COURT, NEW DELHI**

**CBI Vs. Paras Goel
CC/32/2020**

02.07.2020

Pr.(On screen): Sh. Praneet Sharma, Id. Sr.PP for CBI alongwith
IO/Insp. Sandeep Tiwari.

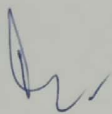
Matter is taken up through Video Conferencing hosted by Sh.Ashok Kumar, Reader of the court in terms of orders of Hon'ble High Court bearing No. R-235/RG/DHC/2020 dated 16.05.2020 and 16/DHC/2020 dated 13.06.2020.

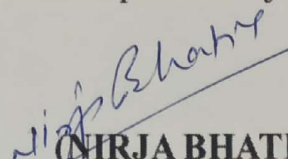
IO submits that he has forwarded the copy of e-chargesheet to the Id. Sr.PP on WhatsApp. Ld. Sr.PP confirms that he has received the copy. However, he states that many documents are not legible. IO seeks to file the complete charge-sheet alongwith documents. Let e-link be provided to him. Complete scanned charge-sheet and documents be served to Ahlmad, who shall go through the same and report. Fresh copy of legible scanned charge-sheet be made available to the Id. Sr.PP on his e-mail and to the undersigned through Reader as well.

Put up for receiving the report/scrutiny on **20.07.2020**. In the meanwhile, IO may file the physical charge-sheet complete in all respects in compliance with the directions of Id. District & Sessions Judge, Rouse Avenue District Courts, New Delhi, as and when made permissible.

A copy of this order be sent to the computer branch for uploading on the official website.

A copy of this order be scanned and placed on judicial file.




(NIRJA BHATIA)
Special Judge (PC Act) CBI-03,
RADC/New Delhi /02.07.2020